

OA.No.170/00179/2018/CAT/Bangalore Bench  
**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00179/2018**

**DATED THIS THE 17<sup>th</sup> DAY OF JULY, 2018**

**HON'BLE DR.K.B. SURESH, MEMBER (J)**  
**HON'BLE SHRI DINESH SHARMA, MEMBER (A)**

Sri.S.Purushothama  
S/o.Late D.Shivaramaiah  
Aged about 56 years  
Working as Deputy Conservator of Forest  
Territorial Division, Raichur.

... Applicant

(By Advocate M/s.Subba Rao & Co.)

Vs.

1. The Secretary to Government of India  
Ministry of Environment, Forest and Climate Change  
Indira Paryavaran Bhavan  
6<sup>th</sup> Block, Pruthvi Block  
Jorbagh Road, Aliganj  
New Delhi-110 003.

2. The Principal Secretary to Government  
Department of Personnel and Administrative  
Reforms (DPAR)  
Vidhana Soudha  
Bangalore-560001.

3. The Principal Chief Conservator of Forest  
Head of Forest Force  
Aranya Bhavan, Malleshwaram  
Bangalore-560055.

4. Sri.T.P.Shivaiah  
Deputy Conservator of Forest and  
Regional Director (Environment)  
Ballari.

... Respondents

(By Advocates Shri Sugumaran for R1, Shri Vishnu Bhat for R2 and Shri  
J.Prashanth for R4.)

ORDER (ORAL)

(PER HON'BLE DR.K.B.SURESH, MEMBER (J))

The Learned Counsel for the applicant filed a memo allowing him to withdraw the OA, so that he can file a fresh case before the Hon'ble Karnataka Administrative Tribunal(KAT). Shri J.Prashanth seeks cost. We do not think this matter is resorted to cost. The matter is taken up and disposed of not on merits but on the ground that this Tribunal do not have necessary jurisdiction. Therefore, the claim for cost is disallowed. The applicant is allowed liberty to file fresh case before the Hon'ble Karnataka Administrative Tribunal.

2. The interim order will continue till one week or till the Hon'ble KAT assumes jurisdiction in the matter whichever is earlier.
3. The OA is withdrawn. No costs.

(DINESH SHARMA)  
MEMBER(A)

(DR. K.B. SURESH)  
MEMBER (J)

/ps/

**Annexures referred to by the applicant in OA.170/00179/2018**

Annexure-A1: True copy of Notification dtd.25.3.2014

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Annexure-A2: True copy of Notification dtd.16.11.2015

Annexure-A3: True copy of order dtd.28.6.2013 passed in OA.N.237/12 and connected matters

Annexure-A4: True copy of the order dtd.5.3.2014 passed in W.P.No.37984-986/2013

Annexure-A5: True copy of notification dtd.4.11.2017

Annexure-A6: True copy of OM dtd.7.11.2017

Annexure-A7: True copy of CTC of the applicant

Annexure-A8: True copy of order dtd.22.2.2018 passed in OA.No.435/2017

Annexure-A9: True copy of Notification dtd.14.3.2018

**Annexures with reply statement filed by R4:**

Annexure-R4-A: The copy of the Notification dtd.11.01.2016

**Annexures with reply statement filed by R2 & 3:**

-NIL-

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